

Central Administrative Tribunal
Ernakulam Bench

D.A. 456/89

V.V.Appakutty & 6 others Vs. Secretary M/o Defence &
others

D.A. 494/89

K.R.Chenthomarakshan & Others Vs. Secretary, M/o Defence
and others

D.A.498/89

T.K.Sugathan and others Vs. Secretary, M/o Defence & Others

CORAM

Hon'ble Shri S.P.Mukerji, Vice Chairman

&

Hon'ble Shri A.V.Haridasan, Judicial Member

Counsel for the applicants .. M/o Govinda Bharathan
and Srihari Rao.

Counsel for the respondents .. Mr. P.V. Madhavan Nambiar, SCGSC

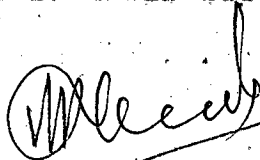
ORDER

(Shri S.P.Mukerji, Vice Chairman)

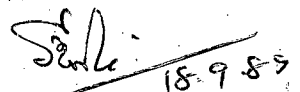
Heard the learned counsel for both the parties.

The main grievance of the applicants is that the persons
who should have ^{been} below them in the All India Seniority List
of Superintendents (Buildings and Roads) Grade I have been
included in the panel for promotion as Assistant Engineer
whereas their names have not been included. The learned
counsel for the respondents states that no one junior to
the applicants in the All India Seniority List has been
empanelled. The learned counsel for the applicants states
that the All India Seniority List had never been circulated
inviting objections and the list that was circulated so
far as the applicants are concerned was a truncated All
India Seniority List as at Annexure A.3 and the applicants
had no opportunity to contest the seniority assigned to them
in the All India Seniority List.

2. In view of the above facts, we close these applications with the direction to the applicants that they should file a representation against their seniority in the All India Seniority List within one month from today and the respondents are directed to dispose of these representations in accordance with law, within two months from the date of receipt of the representations. The applicants will be at liberty to approach appropriate legal forum if they are aggrieved by the outcome of their representations.



(A.V. Naridassan)
Judicial Member

 18.9.89

(S.P. Mukerji)
Vice Chairman

18.9.89

En.